

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

CUSTOMS APPLICATION (MISC) NO: 86631 OF 2024
(on behalf of appellant)
IN
CUSTOMS APPEAL NO: 85921 OF 2017

[Arising out of Order-in-Appeal No: PUN-EXCUS-001-APP-0109-15-16 and PUN-EXCUS-001-APP-0119-15-16 dated 20th October 2015 passed by the Commissioner of Central Excise (Appeals – I), Pune.]

Commissioner of Customs
41/A ICE House Complex, Pune - 411001 *... Appellant*

versus

Prime Mineral Exports Pvt Ltd
F-1, 1st Floor, Oceanic Apartments,
Behind Hanuman Temple, Mirama, Panjim,
Goa - 403001 *...Respondent*

WITH

CUSTOMS APPLICATION (MISC) NO: 86687 OF 2024
(on behalf of appellant)
IN
CUSTOMS APPEAL NO: 85922 OF 2017

[Arising out of Order-in-Appeal No: PUN-EXCUS-001-APP-0109-15-16 and PUN-EXCUS-001-APP-0119-15-16 dated 20th October 2015 passed by the Commissioner of Central Excise (Appeals – I), Pune.]

Commissioner of Customs
41/A ICE House Complex, Pune - 411001 *... Appellant*

versus

Prime Mineral Exports Pvt Ltd
F-1, 1st Floor, Oceanic Apartments,
Behind Hanuman Temple, Mirama, Panjim,
Goa - 403001 *...Respondent*

APPEARANCE:

Shri Priyesh Bheda, Joint Commissioner (AR) for the appellant
None for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON'BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: 85514-85515/2025

DATE OF HEARING: 27/03/2025
DATE OF DECISION: 27/03/2025

PER: CORAM

Applications filed by Commissioner of Customs, Pune seek withdrawal of customs appeal no. 85921 and 85922 of 2017 challenging order¹ of Commissioner of Central Excise (Appeals – I), Pune under the New Litigation Policy².

2. Accordingly, applications are allowed and consequently appeals are dismissed as withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*

¹ [order-in-appeal no. PUN-EXCUS-001-APP-0109-15-16 and PUN-EXCUS-001-APP-0119-15-16 dated 20th October 2015]

² [F.No. 390/Misc/30/2023-JC dated 2nd November 2023]